

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-70/1992/2054/A

From :- Shri Kaushik Kumar Sharma,  
Jt.Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Paban Chandra Kalita,  
Member, Motor Accident Claims Tribunal,  
Goalpara.

Dated Guwahati the 8<sup>th</sup> April, 2021.

Sub: **Casual leave with station leave permission.**

Ref:- Your letter No. MACT/GLP/2021/356 dtd. 08.04.2021

Sir,

With reference to the above, I am directed to inform you that you have been granted casual leave on 09.04.2021 along with station leave permission, with your official vehicle, at your own cost, from the morning of 09.04.2021 till the morning of 10.04.2021. The District & Sessions Judge, Goalpara and in his absence the next senior most Judicial officer available in the head quarter shall remain in charge of your Court and office during your absence.

Yours faithfully,

sd/-

**JT.REGISTRAR (VIGILANCE)**

2056

Memo NO.HC.VII-70/1992/2055-A, dated 8.4.2021  
Copy to:

1. The District & Sessions Judge, Goalpara.
2.  The Project Manager, Gauhati High Court, Guwahati.

6/4/21  
08/4/21  
**JT.REGISTRAR (VIGILANCE)**

Ras